ment) [ACT LXIV OF 1952] 1 figures "soldier in the a Territorial Army Act, in the armed forces" shall

of 1898.—In Chapter IX, ving section shall be insert

ins the military, naval and includes any other armed

l forces, means a person er of the armed forces and rrant officer, a petty officer

THE ESSENTIAL SUPPLIES (TEMPORARY POWERS) AMENDMENT ACT, 1952

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No. LXV of 1952



[27th August, 1952]

An Act further to amend the Essential Supplies (Temporary Powers) Act, 1946.

BE it enacted by Parliament as follows:-

1. Short title.—This Act may be called the Essential Supplies (Temporary Powers) Amendment Act, 1952.

2. Amendment of section 1, Act XXIV of 1946.—In section 1 of the Essential Supplies (Temporary Powers) Act, 1946 (hereinafter referred to as the principal Act), in sub-section (3), for the words and figures "thirty-first day of December, 1952" the words and figures "twenty-sixth day of January, 1955" shall be substituted.

3. Omission of section 2A, Act XXIV of 1946.—Section 2A of the principal Act shall be omitted.

Price annas 2 or 3d. (41PD---S1---553 M of Law---12-11-52- 3,400